

(3)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

O.A. 1200/94

New Delhi, this the 24th day of August, 1994

Hon'ble Shri J.P. Sharma, Member (J)

Shri Jugal Prasad,
s/o Shri Sat Dev Prasad,
Aged about 33 years,
r/o 541, Krishna Nagar Bagi,
Ghaziabad.

.... Applicant

(Shri K.K. Puri, Proxy of
Shri Surender Singh, Advocate)
Vs.

Principal Director of Audit,
Northern Railway,
Baroda House,
New Delhi.

... Respondents

(Shri P.H. Ramchandani, Advocate)

ORDER (ORAL)

Hon'ble Shri J.P. Sharma, Member (J)

Shri P.H. Ramchandani, learned counsel for the respondents stated that the amount of pending medical bills of the applicant has been paid to the applicant. The applicant appeared before the Bench and stated that he has received the payment but he has still craves for grant of interest for the delayed payment of the pending bills which he submitted in August/September, 1993. At this stage, the Proxy counsel Shri K.K. Puri for Shri Surender Singh appears and states that he will like to file the rejoinder. The counter of the respondents has not come on record, that has been taken today before the Bench.

...2.

2. The short question involved has been whether the applicant is entitled to claim interest on the delayed payment of medical expenses for which he has paid for reimbursement in August/September, 1993. Firstly the interest is payable only when there is unnecessary enrichment to the other side or when there is administrative lapse on the part of the respondents. Seeing to the nature of the procedure to be adopted in payment of such bills it is a time consuming process and the claim of interest by the applicant is therefore not justifiable. Request of the proxy counsel for filing the rejoinder is not acceptable.

The application is therefore disposed of as infructuous leaving the parties to bear at their own cost.

J. P. Sharma
(J. P. SHARMA)
Member (J)

'rk'